

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.101- IA/301(AHM) 2022  
ITEM No. 102- IA/302(AHM) 2022  
ITEM No. 103- IA/303(AHM) 2022  
ITEM No. 104- IA/325(AHM) 2023  
In  
CP(IB) 781 of 2019

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Sampati Securities Ltd

.....Applicant

V/s

Torque Automotive Pvt Ltd

.....Respondent

**Order delivered on 02/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Jaimin Dave, Advocate a/w.

: Ms. Hirva Dave, Advocate

For the Respondent

: Mr. Yuvraj Thakore, Advocate

For R-Nos. 1,2,3,5 in (IA/301 of 2022)

For R-Nos. 1,2,4,5 in (IA/302 of 2022)

For R-Nos. 1,2 and 3 (IA/303 of 2022)

For the State Tax

Department

: Ms. Ritu Guru, Advocate in (IA No. 325 of 2023)

**ORDER**

Learned Counsel for the State Tax Department, Ms. Ritu Guru, appeared in IA No. 325 of 2023 in place of Ms. Maithili Mehta, and requested for filing the vakalatnama by replacing the previous Counsel in the matter, which is allowed. Let the same be filed.

Further, Learned Counsel for the applicant, today tendered a rejoinder affidavit in terms of the last order dated 08.03.2024. However, no condonation of delay application has been filed, as recorded in the last order.

Learned Counsel for the applicant seeks time to file an appropriate application seeking condonation of delay for filing a rejoinder, which is allowed.

Re-list all the matters on 21.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**